

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN**

ORIGINAL APPLICATION NO.188 of 2021(SZ)

S.Sakthivel,Salem : Applicant

Vs

MoEF&CC,Rep.by its Secretary
to Government New Delhi & others : Respondents

**REPORT FILED BY THE ASSISTANT ENVIRONMENTAL
ENGINEER, REGIONAL OFFICE, ERNAKULAM FOR AND ON
BEHALF OF THE KERALA STATE POLLUTION CONTROL BOARD**

Adv.Remam Smrithi.

ADDITIONAL STANDING COUNSEL FOR THE FOURTH RESPONDENT:

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Dated this the 23rd September 2021

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REGIONAL OFFICE, ERNAKULAM FOR AND ON BEHALF OF THE KERALA
STATE POLLUTION CONTROL BOARD**

I, Shahana M.A, W/O. Naseer K.E, now working as the Assistant Environmental Engineer, Regional Office, Kerala State Pollution Control Board, Ernakulum. I am competent to and duly authorized to represent the Board. I know the facts and circumstances of the case. The factual submissions are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying report on file and it is so humbly prayed in the interests of justice in this case.

1. The above case has been filed alleging that the respondents 5 to 17 medical colleges running in Kerala have not obtained necessary environmental clearance either for their establishment or for expansion as required under EIA notifications,1994 and 2006.
2. In the order dated 26.08.2021, SEIAA Kerala and Kerala State Pollution Control Board is directed to submit the report including the details such as whether these Medical Colleges are having necessary clearances, permissions, consent or authorisations required under environmental laws and if not, the nature of action taken against them.
3. It is respectfully submitted that the authority for issuing Environmental Clearance for projects which comes under the item 8(a) category B of the schedule of Environmental Impact Assessment notification is the State Environmental Impact Assessment Authority (SEIAA).
4. The Board is issuing Integrated Consent to Establish/Operate under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Authorisation as per Biomedical Waste Management



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Assistant Environmental Engineer

Rules, 2016 under the Environment Protection Act, 1986. The status of Integrated consent/Authorisation issued to the Hospital establishment mentioned in the petition is as follows:

1. **Sree Gokulam medical College:** The Medical college is operating with Integrated Consent to Operate/Authorisation issued vide Consent No: PCB/HO/TVM/ICO-R/11/2018 dated 05/11/2018 valid up to 30.06.2023.
2. **SUT Academy of Medical Science, Vencode , Vattappara:** Application for Consent to Operate/Authorisation was submitted by the Health Care Facility and the same was returned for obtaining clarifications. A show cause notice was also issued by the Chairman of the Board pointing out the defects noticed during the inspection and the matter is being followed up.
3. **Amrita Institute of Medical Sciences, Healthcare, Education and Research:** The Medical college is operating with valid Integrated Consent to Operate/Authorisation issued vide Consent No: PCB/HO/EKM-I/ICO VAR/28/2021 dated 18.01.2021 valid up to 30.06.2023.
4. **KMCT Group of Institutions:** Renewal application was submitted by the health care facility whose Integrated Consent to Operate / Authorisation expired on 30.06.2019 and the same is pending at the side of applicant for want of clarifications. The unit had been addressed in this regard on 26.08.2021 and the matter is being followed up.
5. **MOSC Medical Mission Hospital:** The Medical college is operating with valid Integrated Consent to Operate / Authorisation issued vide Consent No: PCB/HO/EKM-2/ICO-R/07/2018 dated on 05/09/2018 valid up to 30.06.2023
6. **MES Medical College and Hospital:** The Medical college is operating with valid Integrated Consent to Operate / Authorisation issued vide Consent No: PCB/HO/MLPM/ICO-R/03/2019 dated 13/02/2019 valid up to 30/06/2023.
7. **Karuna Medical College Hospital:** Karuna Medical College, whose Integrated Consent to Operate / Authorisation expired on 30-06-2012, submitted the renewal application and inspection had been carried out. As the clarifications raised were not cleared and since compliance was not reported, Consent Refusal Intention Notice was issued to the unit. The applicant has neither submitted reply to the notice nor resubmitted the application. Letter dated 14.09.2021 has been sent to the hospital for urgently resubmitting the application with adequate fee after clearing the clarification raised and they have been warned that the Consent application will be refused and legal actions as per the Acts will be initiated.



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8. **Azeezia Medical College Hospital:** The Medical college is operating with valid Integrated Consent to Operate / Authorisation issued vide Consent No: PCB/HO/KLM/ICO/01/2020 dated 13/07/2020 valid up to 30/06/2025.
9. **Dr. S.M C.S. I Medical College & Hospital:** Medical college hospital, whose Integrated Consent to Operate / Authorisation expired on 30.06.2015, submitted application for renewal and the same was returned seeking clarifications. The application is not resubmitted and the matter is being followed up.
10. **DM Education & Research Foundation:** The Medical college is operating with valid Integrated Consent to Operate / Authorisation issued vide **Consent** No: PCB/HO/WYND/ICO-R/02/2018 dated 06/12/2018 valid up to 30/06/2023.
11. **M/s Al-Azhar Medical College & Super specialty Hospital:** The Medical college is operating with valid Integrated Consent to Operate / Authorisation issued vide Consent No: PCB/HO/IDK/ICO/ 02 /2020 dated 08/12/2020 valid up to 30/06/2023.
12. **Kannur Medical College:** Medical college hospital has submitted application for renewal of Integrated Consent to Operate / Authorisation Renewal is not issued at present for want of clarification/compliance.
13. **T D Medical College:** Medical college hospital has submitted application for renewal of Integrated Consent to Operate / Authorisation Renewal is not issued at present since the control measures are not satisfactory.

All that is stated above are true to the best of my knowledge information and belief.

Dated this 23rd day of September 2021



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